

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALIABAD BENCH

Dated : Allahabad this the 12th October, 1995.

Original Application No. 428 of 1993.

QUORUM :- Hon'ble Mr. S. Das Gupta, Member-A.
Hon'ble Mr. T. L. Verma, Member-J.

Irshad Khan, son of Eshan Khan,
Resident of Village Dailapeer, P.O.
Izzatnagar, Bareilly Applicant.
(By Advocate Sri V. K. Srivastava & Sri A. K. Gupta)

Versus

1. Union of India, through Secretary,
Indian Council of Research Agricultural Research,
New Delhi.
2. The Director, Indian Veterinary Research Institute,
Izzatnagar, Bareilly.
3. The Farm Manager (Horticulture),
Farm Section,
Indian Veterinary Research Institute,
Izzatnagar, U. P. Bareilly.

..... Respondents.

O R D E R (oral),
(By Hon. Mr. S. Das Gupta, Member-A)

The applicant was a Casual Labour in
Indian Veterinary Research Institute, Izzatnagar,.

He was initially engaged as such on 1.1.1987 and
thereafter in various spells he had worked as Casual
Labour. The applicant had filed this O.A. seeking the

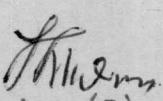
v. *From terminating removing* relief of a direction to the respondents restraining them
from interfering with the functioning of the applicant
and pay him his salary on the principles of equal pay for
equal work.

W.L.

2. The respondents have filed counter-affidavit contesting the claim of the applicant. It has been stated that the applicant had worked only 624 days in a long spell of 5 years and has not acquired any legal right for ~~wages~~ the relief sought. Learned counsel for the respondents has also drawn our attention to the order passed by a Bench of this Tribunal on 15.12.94, dismissing the bunch of similar applications of which the leading O.A. was No.A. No.156 of 1993.

3. As the controversy in the present application is in pari-materia with that in O.A.No. 156 of 1993 and other connected O.As. we hereby order that the present application shall also abide by the decision given in O.A.No.1336 of 1993 and similar other O.As.

4. This original application is being disposed of accordingly. The parties to bear their own costs.


Member (J)


Member (A)

VKP/-